

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Customs Appeal No. 641 of 2011

(Arising out of **Order-in-Appeal** No.66/2010(H-I) Cus, dated 23.09.2010 passed by
Commissioner of Customs, Central Excise & Service Tax(Appeals-II), Hyderabad)

Victory Electricals Ltd.,

Plot No. 8, Survey No. 855
I E, Medchal,
R.R.Dist,
AP – 501 401.

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APPELLANT

VERSUS

Commissioner of Central Excise,

Customs & Service Tax

Hyderabad – II

L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

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RESPONDENT

APPEARANCE:

None for the Appellant.

Shri P. Amresh, Authorised Representative for the Respondent.

CORAM: HON'BLE Mr. R.MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER No. A/30126/2023

Date of Hearing:31.05.2023

Date of Decision:31.05.2023

[ORDER PER: BENCH]

Inspite of notice no one appeared on behalf of the Appellant. During the last hearing it was noticed that Liquidation proceedings has been initiated against the Appellant. Shri Chinnam Poorna Chandra Rao has been appointed as official liquidator. In the past, several Hearing notices sent to him, but there is no response from their side. On 13.04.2023 an Order was passed directing the Registry to ensure that the next hearing details are communicated to him properly and the Registry has done so. Therefore, we perused the documents with the help of the Learned AR. Learned AR submits that vide Order dated 19.11.2019 NCLT has appointed Mr. Chinnam Poorna Chandra Rao as liquidator of the Appellant. We dismiss the Appeal as infructuous.

(Order dictated and pronounced in open court)

**(R.MURALIDHAR)
MEMBER (JUDICIAL)**

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**